

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.609 of 2020

Dinesh Mahato	Petitioner
Versus			
1. The State of Jharkhand			
2. Ram Bachan Singh	Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Mukesh Bihari Lal, Adv.
For the State	: Mr. Naveen Kr. Gaunjhu, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: The instant criminal revision application has been filed on 22.08.2020 but till date the revisionist has not produced the surrender certificate and also not removed the other surviving defects, as pointed out by the office.

As a last chance, four weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects and further to produce the surrender certificate.

The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within four weeks.

(Rajesh Kumar, J.)